

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**O.A. No.60/694/2019
M.A. No.60/1077/2019**

Date of decision: 15.07.2019

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MR. A.K. BISHNOI, MEMBER (A).**

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1. Ram Ahor S/o Sh. Ram Lawat (Age 58), R/o House No.4616, Sector-46D, Chandigarh-160047.
2. Baldev Singh S/o Sh. Bhag Singh (Age 57), R/o House No.2100, Sector 28-C, Chandigarh-160002.
3. Tika Parshad S/o Sh. Pati Ram, (Age 56), R/o House No.3386, Sector 22-C, Chandigarh-160022.
4. Harbans Singh, S/o Sh. Meet Singh, (Age 51) R/o House No.57, Ram Darbar, Industrial Area, Phase-II, Chandigarh-160002.
5. Davinder Kumar S/o Sh. Gahwa Singh, (Age 53), R/o House No.131, Dadu Majra, Sector 14, Chandigarh-160014.
6. Janak Raj S/o Sh. Ved Parkash, (Age 54), R/o House No.871, Ward No.10, Mohalla Rouni, Derabassi, SAS Nagar, Mohali-140507.
7. Hans Raj S/o Gorakh Ram, (Age 49), R/o House No.2063-A, Sector 28-C, Chandigarh-160017.

**... APPLICANTS
VERSUS**

1. Union of India through Secretary to Government of India, Ministry of Health and Family Welfare, Near Udyog Bhawan, Metro Station, Mulana Azad Rd., New Delhi-110011.
2. Chandigarh Administration, Department of Health, UT Secretariat, Sector-9, Chandigarh through its Secretary, Health-160009.
3. The Director, Health Services, Chandigarh Administration, Government Multi Specialty Hospital, Sector 16, Chandigarh-160016.
4. The Assistant Director (Malaria), UT Chandigarh, SCO No.64-65, 2nd Floor, Bridge Market, Sector-17, Chandigarh-160017.

... RESPONDENTS

PRESENT: Sh. Raj Kaushik, counsel for the applicants.
Sh. Arvind Moudgil, counsel for the respondents.

ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. M.A. No.60/1077/2019 has been filed under Rule 4(5)(a) of the C.A.T. (Procedure) Rules, 1987, seeking permission to allow the applicants to file joint petition. For the reasons stated therein, the same is allowed and disposed of accordingly.
2. Solitary prayer of the applicants in this O.A. is to direct the respondents to consider objections submitted by them against tentative seniority list issued by the respondents vide order dated 6.8.2018 expeditiously, which as per submission made by learned counsel for the applicants, have been submitted way back on 17.9.2018.
3. Considering an innocuous prayer, we direct Sh. Arvind Moudgil, Advocate, to accept notice and inform the competent authority to finalize objections submitted by the applicants against tentative seniority list expeditiously, if there is no legal hurdle.
4. Disposal of the O.A. in the above terms shall not be construed as an expression of any opinion on the merits of this case.

(A.K. BISHNOI)
MEMBER (A)

Date: 15.7.2019.
Place: Chandigarh.

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(SANJEEV KAUSHIK)
MEMBER (J)